

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.24
C.P.(CAA)/63(AHM)2022
In
C.A.(CAA)/43(AHM)2022

Proceedings under Section 230-232 of the
Companies Act, 2013

IN THE MATTER OF:

JMC Projectes (India) Ltd
Kalpataru Power Transmission Ltd

.....Applicants

Order delivered on ..31/10/2022

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Navin Pahwa, Sr. Counsel along with
Mr. Ravi Pahwa, Advocate, on behalf of
Thakkar & Pahwa, Advocates.
For the Respondent : Ms. Maithili D. Mehta, Advocate, for the
Income Tax Department.

ORDER

Ld. Counsel appearing for the Income Tax Department seeks some time to file the report in respect of the Transferee Company. It is to be filed within seven days by giving a copy to the other side.

Matter stands adjourned for further consideration on 09.11.2022

-SD-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

-SD-

DR. MADAN B GOSAVI
MEMBER (JUDICIAL)